

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION
Dated Guwahati, the 18th November, 2017

No. HC.XI-06/2017/125/RC: In exercise of the powers conferred under Article 229 of the Constitution of India, in order to bring about uniformity with regard to the Reservation Rules/policies followed by the Government of Assam, Hon'ble the Chief Justice of the Gauhati High Court is pleased to amend **Rule 8** of the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967, in the following manner, which will be applicable in case of direct recruitment in the Principal Seat of the Gauhati High Court, with immediate effect:

- (i) In **Rule 8**, after the words **"To secure better representation for Scheduled Castes and Scheduled Tribes,"** the words **"for the Outlying Bench (es) of the Gauhati High Court"** shall be inserted.
- (ii) In the sub-clause of Note (1), the **"full stop (.)"** after the word **"classes"** shall be deleted and the following words, **", in respect of the Outlying Bench (es) of the Gauhati High Court"** shall be inserted.
- (iii) The figure **"(2)"** of the Note shall be substituted by the figure **"(3)"**.
- (iv) The following shall be inserted after Note (2):
"(2) In respect of the Principal Seat, Gauhati High Court, the Other Backward Classes/More Other Backward Classes reservation be given to those who fall within the non-creamy layer only and subject to production of non-creamy layer certificate from the competent authority."
- (v) The following shall be inserted after sub-clause I of Rule 8:
"The percentage of reservation for the Principal Seat of the Gauhati High Court, shall be 7 % (seven percent) for the Scheduled Castes, 10 % (ten percent) for the

Scheduled Tribes (Plains), 5 % (five percent) for the Scheduled Tribes (Hills) and 27 % (twenty seven percent) for the Other Backward Classes/More Other Backward Classes."

By order,
Sd/-
Robin Phukan
REGISTRAR GENERAL

Memo No. HC.XI-06/2017/126-138/RC dated 18.11.2017

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judicial)/ Registrar (Estt.) Gauhati High Court, Guwahati.
4. The Registrar –Cum– Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
5. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Bench, Naharlagun.
6. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
7. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
8. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
9. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.
10. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
- ✓ 11. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
12. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
13. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR GENERAL